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CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD.

O.A.No.1178 of 1995.

Date of Order- 1.9.97.

Between.

1. Ch. Sudarshana Rao	19. S. Rama Rao
2. R.V.K.Sastry	20. M. Koteswara Rao
3. V. Narahari	21. M. Venkataswamy
4. B. Narayana	22. D. Prasad
5. J. Dharmpal	23. D. Narasimha
6. Sathguru Singh	24. M. Koteswara Rao
7. K. Prakash	25. D. Surya Prakash Rao
8. B. Rajaiyah	26. P. Prakash
9. R.Thapal	27. P. Balashowry
10. B. Yadaiah	28. Md. Abdul Quadeer
11. B.Nimmiah	29. M. Lakshminarayana
12. Sayed Amjad Ali	30. P. Sitarama Sastry
13. A. Anjaiah	31. P. Janardhan
14. K. Rangachary	32. M. Appa Rao
15. J. Satyanarayana	33. C. Raghunath Rao
16. G. Rama Krishtaiah	34. D.E. Tarun Kumar
17. Md. Akber Hussain	35. J. Jaya Kumar
18. C.B.Chandira Kumar	

... Applicants

And

1. Union of India, represented by Secretary, Ministry of Defence, New Delhi.
2. Scientific Advisor to Raksha Manthri, Ministry of Defence, New Delhi.
3. Director, Defence Research Development, Laboratory/Research Centre, Imrat, Kanchanbagh Post, Hyderabad.

... Respondents

Counsel for the Applicants - Mr. P.B.Vijaya Kumar
Counsel for the Respondents - Mr. N.V. Raghava Reddy, SC

Coram :

The Hon'ble Mr. R. Rangarajan, Member (Admn.)

The Hon'ble Mr. B.S.Jai Parameshwar, Member (Judl.)

ORDER (ORAL).

(As per Hon. Mr. R. Rangarajan, Member (Admn.))

1. Heard Mr.P.B.Vijayakumar for the applicants and Mr. W. Satyanarayana for Mr. N.V.Raghava Reddy for

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the respondents.

2. This O.A. is filed praying for a declaration that Rule 6(2&3) of the Defence Research And Development Organisation (Technical Cadre) Recruitment Rules, 1995 along with the connected sub-rules and the schedules as arbitrary, illegal and by striking down the same, direct the respondents to place all the Assistant Foreman in the scale of pay of Rs.2000-3200/- in the grade of Technical Officer Grade 'A' (Rs.2375-3500/-) on par with SSAs with all consequential and attendant benefits or atleast place all the Assistant Foremen enbloc above the Chief Draughtsman and Senior Scientific Assistant under rule 6(3)(b).

3. The applicants submitted that a similar O.A. was filed before the Bangalore Bench of this Tribunal bearing OA No.2311 of 1995. That O.A. was disposed of on 19.8.96. Against that order, S.L.P. (Civil) No.7770/97 has been filed before the Hon'ble Supreme Court of India and notice has been issued in that S.L.P. In view of the above the learned counsel for the applicants submitted that this present O.A. be disposed of with a direction to adhere to the final direction to be given by the Hon'ble Supreme Court in the aforesaid S.L.P. The learned counsel for the respondents also submitted that similar direction may be passed in this O.A.

4. In view of the above, the following directions are given :

- (a) If the S.L.P. against the O.A. No.2311/95 is dismissed, then the applicants are entitled to the reliefs as given in that O.A. by the Bangalore Bench.
- (b) If the S.L.P. is allowed, then this O.A. shall stand dismissed.
- (c) If any other order is given by the apex Court,

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that order will be applicable to the applicants
in this O.A.

With the above directions, the O.A. is
disposed of. No costs.

B.S.Jai Parameshwar
(B.S.Jai Parameshwar)
Member(Judl.)
1.99

R. Rangarajan
(R. Rangarajan)
Member (Admn.)

Dated the 1st September, 1997.

Dated in the open Court.

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Copy to:-

1. The Secretary UOI Ministry of Defence New Delhi.
2. The Scientific Advisor to Raksha Manthrik New, Delhi.
3. The Director , Defence Metallurgical Research Laboratory, Kanchanbagh Post, Hyderabad.
4. One Copy to Mr. P.S. Vijaya Kumar, Advocate, CAT, Hyd. *N.V. Raghava Reddy*
5. One Copy to Mr. ~~Subrahmanyam~~ Addl. CGSC, CAT, Hyd.
6. One Copy to The D.R. (A).
7. One Duplicate Copy.

V.P.R

off
12/10/97

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C.D.P. RED. BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (M)

AND

THE HON'BLE SHRI B.S.J. I PARAMESHWARI
(M) (J)

Dated: 1-9-97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

C.A.NO. 1178/95

Admitted and Interim Directions
Issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

